



HIGH COURT OF TRIPURA
AGARTALA

F. 6(52)-HC/2022/13542-43

Dated, Agartala, the 1st June 2022

PRESS RELEASE

On recommendation by the Hon'ble Judge in-charge, ICT including eCourts Project and as approved by Hon'ble Chief Justice, High Court of Tripura, the Virtual Court Web Portal as developed by the eCommittee of the Hon'ble Supreme Court of India is being implemented in the State of Tripura w.e.f. **1st June, 2022** to facilitate online payment of fines by the citizens in cases relating to eChallans arising out of Traffic violations in the area within the jurisdiction of the Superintendent of Police (Traffic), West Tripura on pilot basis. The Hon'ble High Court of Tripura has been pleased to designate the Court of the Judicial Magistrate First Class, Court No. 1, Agartala, West Tripura as the '**Virtual Court**' for this purpose.

The novel concept of Virtual Court has been introduced under the eCourts Project to deal with petty Traffic offence cases. Virtual Court is a concept, aimed at eliminating the presence of litigant or lawyer in the Court and for adjudication of cases on a virtual platform. The concept has been evolved in order to efficiently utilise Court resources and to provide the litigants with an effective avenue to settle petty disputes. Virtual Court is administered by a Judge over a virtual electronic platform whose jurisdiction may extend to the entire State and function 24x7. Neither the litigant nor the Judge would have to physically visit a Court for effective adjudication and resolution. The Virtual Court is meant for disposal of petty Traffic challan cases where there is pro-active admission of guilt by the Traffic violator on receipt of the summons in electronic form.

The Digital Challans generated through the eChallan application will be sent in digital form to the designated Virtual Court and all the Challans for the given day will reflect in the dashboard of the Virtual Court Judge. The Court, as per Section 208 of the Motor Vehicles Act, 1988 will issue summons to the Traffic violator via SMS notification in the Registered Mobile Number of the violator. The SMS notification will contain a web link by clicking on which the violator will be redirected to the Virtual Court Web Portal. Thereafter the Violator may make payment of the Traffic Challan online through Debit Card, Credit Card, Internet Banking, eWallet, UPI etc. or may opt to contest the Challan as per law. The fine amount paid by the violator will be deposited directly in the e-Treasury

as 'Government Receipt' through the eGRAS portal of the Finance Department, Government of Tripura under the appropriate Head of Account of 'Fines and Forfeitures'. Upon successful online payment of fine by the violator in the Virtual Court portal, an Acknowledge is generated indicating the disposal of the traffic challan case registered against the violator. The Acknowledgement can be downloaded or printed by the violator.

Citizens can access the Virtual Court's Public Web Portal for online Payment of fine with respect to eChallans at <https://vcourts.gov.in/virtualcourt/>.

The User Manual of Virtual Court for Citizens may be viewed at clicking on this link https://thc.nic.in/user%20manual/Virtual%20Court%20User%20Manual%20for%20Citizens_pdf.pdf.

By order

Sd/

(D. M. Jamatia)
Registrar General
High Court of Tripura
Agartala

Copy to:

1. The Director, Department of Information & Cultural Affairs, Govt. Of Tripura, Agartala for circulation;
2. The System Analyst, High Court of Tripura for uploading the same in the official website of the High Court of Tripura.

Registrar General